

**Shri T. K. Chaudhuri:** May I also point out, Sir.....

**Mr. Speaker:** Nothing further now. There has been enough discussion on the admissibility of this motion.

I need not go into the merits of it. But my own inclination—apart from the question as to whether this matter is really of such a great importance in the whole set up of Indian economy, a few months' delay or a few people on going on strike or not going on strike—is that the matter can be best settled by negotiations with the Government. Those hon. Members who have to discuss this matter may take up the matter with the Minister concerned and have negotiations. I am also afraid that a discussion might not lead to the desired consequence of averting a strike—but that is not my concern. I do not feel, for various considerations, into which I need not go at present, inclined to give my consent to this motion.

MESSAGES FROM THE  
RAJYA SABHA

**Secretary:** Sir, I have to report the following three messages received from the Secretary of the Rajya Sabha:

(1) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd December 1954, agreed without any amendment to the Coffee Market Expansion (Amendment) Bill, 1954, which was passed by the Lok Sabha at its sitting held on the 23rd November 1954".

(2) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I

am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd December 1954, agreed without any amendment to the Andhra State Legislature (Delegation of Powers) Bill 1954, which was passed by the Lok Sabha at its sitting held on the 2nd December, 1954".

(3) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd December, 1954, agreed without any amendment to the Rubber (Production and Marketing) Amendment Bill, 1954, which was passed by the Lok Sabha at its sitting held on the 24th November, 1954."

CODE OF CRIMINAL PROCEDURE  
(AMENDMENT) BILL

PETITION RECEIVED

**Secretary:** Sir, under Rule 178 of the Rules of Procedure and Conduct of Business in the Lok Sabha, I have to report that a petition, as per statement laid on the Table, has been received relating to the Bill further to amend the Code of Criminal Procedure, 1898, which was introduced in the House on the 27th April 1954 by Dr. Katju.

Statement

Petition relating to the Bill further to amend the Code of Criminal Procedure, 1898, which was introduced in the House on the 27th April 1954 by Dr. Katju.

No. of signatories	District or town	State	Nc. of petition
1	Delhi	Delhi	40